

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.421**  
**Appeal No.219/ND/252/2022**

**IN THE MATTER OF:**

M/s B.N. Enterprises	...	Appellant
Versus		
Registrar Of Companies, Ministry of Corporate Affairs, National Capital Territory of Delhi & Haryana	...	Respondent

**Order under Section 252 of Companies Act, 2013.**

**Order delivered on 07.03.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : Mr. Divyam Garg, Adv.  
For the Respondent :

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to 14.03.2023.

**Sd/-  
(Court Officer)**